

ITEM NO.1501

COURT NO.4

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 312/2012

STATE OF PUNJAB & ORS.

Appellant(s)

VERSUS

EX. C.SATPAL SINGH

Respondent(s)

[HEARD BY : HON. J.K. MAHESHWARI AND HON. VIJAY BISHNOI, JJ.]

(IA No. 782/2024 - EXEMPTION FROM FILING O.T. and IA No. 780/2024 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-08-2025

This matter was called on for pronouncement of judgment today.

For Appellant(s) :

Mr. Talha Abdul Rehman, D.A.G.
Ms. Nupur Kumar, AOR
Mr. Sudhanshu Tewari, Adv.

For Respondent(s) :

Mr. Jetendra Singh, Adv.
Mr. Vijendra Kumar Kaushik, Adv.
Ms. Priyanka Singh, Adv.
Ms. Deepti Singh, Adv.
Ms. Manju Jetley, AOR

Mr. Varun Punia, AOR

1) Hon'ble Mr. Justice Vijay Bishnoi pronounced the judgment of the Bench comprising Hon'ble Mr. Justice J.K.Maheshwari and His Lordship.

2) The present appeal stands allowed in terms of the signed reportable judgment. Pending application(s), if any, shall stand disposed of.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR

[Signed reportable judgment is placed on the file.]